

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 102
IB-231(ND)/2024

IN THE MATTER OF:

Mr. Rohit Gidwani Partner of Advance Petitioner/Applicant
Recycling Solutions LLP

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Varun Sharma, Ms. Sanchita Ch. Advs.
For Respondent :

ORDER

This application has been filed by Mr. Rohit Gidwani Partner of Advance Recycling Solutions LLP seeking initiation of CIRP under Section 10 of the Code, 2016.

It is stated by Ld. Counsel appearing for Applicant that HDFC Bank is the sole Financial Creditor of the Company.

Under the facts and circumstances of the case, we deem it appropriate to issue notice to the HDFC Bank.

The Applicant is directed to serve notice along with a copy of the application on the HDFC Bank by all modes and file proof and affidavit of service within one week.

The HDFC Bank is directed to file reply affidavit within one week thereafter.

List the matter **on 28.05.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)